

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
CIRCUIT AT PORT BLAIR

Miscellaneous Application No.351/2016
(arising out of O. A No. 87/AN/2012)

IN THE MATTER OF:-

Application for Extension of time
of six months to comply with the
solemn order dated 14th
December, 2015 passed in O.A.
No. 87/AN/2012 by the Hon'ble
Central Administrative Tribunal,
Calcutta Bench Circuit at Port
Blair.

- And -

IN THE MATTER OF:-

1. The Union of India, Service through the Secretary, Govt. of India, Ministry of Defence, South Block, New Delhi - 110001
2. The Commander -in- Chief, HQ Andaman & Nicobar Command, Port Blair-744101
3. The Vice Admiral, Chief of Personnel, Integrated Headquarters of Ministry of Defence (Navy), C-Wing, Sena Bhawan, New Delhi- 110001
4. The Chief Staff Officer (P&A) for Commander-in-Chief, Headquarter, Andaman & Nicobar Command, Port Blair-744101
5. The Captain Superintendent, Naval Ship Repair Yard, Port Blair-744101

.....Applicants/ Respondents

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W.L.

-Versus-

Shri K. Sudhakaran, S/o K.R.
Karunakaran, D'Man-I, Grade-I,
Naval Ship Repair Yard, R/o
Delanipur, Port Blair, South
Andaman District

.....Respondent/Applicant

**Coram : Hon'ble Mr. A.K. Patnaik, Judicial Member
Hon'ble Mrs. Minnie Mathew, Administrative Member**

For the applicants in M.A : Mr. V.D.S. Balan, counsel
For the original applicant : None

Mr.A.K.Patnaik, J.M.

O R D E R

This M.A. has been filed by the respondents of O.A.No.87/AN/2013 for extension of six months' time to comply with the order of this Tribunal dated 14th December, 2015 passed in O.A.No.87/AN/2012.

2. We have heard Mr. V.D.S. Balan, ld. counsel appearing for the applicants in the M.A.(respondents of O.A.). None appears for the original applicant.
3. The O.A.No.87/AN/2012 was disposed of on 14.12.2015 by this Tribunal with the following order:-

“3. As such the O.A. is disposed of with liberty to the applicant to prefer an appeal before the appropriate authority within one month from the date of receipt of the copy of this order which shall be considered in accordance with law within three months thereafter.”

4. Upon hearing the ld. counsel Mr. V.D.S. Balan and on a perusal of the file/record it appears that the O.A. was disposed of on 14.12.2015, but the instant M.A. has been filed only on 30.03.2017 i.e. much after the time stipulated in the aforementioned order passed in the O.A. Therefore, if we allow this M.A. at this stage, it will amount to review of the order passed on 14.12.2015 in the O.A.

5. In such view of the matter, the M.A. is dismissed. No order as to cost.

(Minnie Mathew)
Administrative Member

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(A.K. Patnaik)
Judicial Member